

जहाँ तक मैं सम्भ्रता हूँ, उनके कार्य-काल में भी सरकारी कामकाज आदमियों के ही हाथ में रहा होगा, देवताओं के हाथ में नहीं। नहीं मैं यह क्लेम कर सकता हूँ कि चूँकि धन में आ गया है, इसलिए सब काम एंजल्ज के हाथ में आ गया है। इसलिए आदमियों पर जितनी पाबन्दी लगाई जा सकती है, उसको लगाने में हम पूरी तरह से सतर्क हैं।

मेरे दोस्त ने कहा है कि ब्रिटेन में तीन सौ साल तक घपला हुआ, तो वहाँ कार्पोरेशन बना दिया गया। मैं इस वक़्त उस बहम में नहीं जाना चाहता हूँ, क्योंकि उसका हम प्रश्न से सीधा सम्बन्ध नहीं है। लेकिन मैं माननीय सदस्य को बताना चाहता हूँ कि वहाँ पर पोस्टल सर्विस को एक कार्पोरेशन को देने के ये कारण नहीं थे। यहाँ पर भी कार्पोरेशन बना देने से भले ही हम अपनी जिम्मेदारी किसी और को दे दे, लेकिन उससे क्षतानो की दुनिया खत्म नहीं हो जायेगी, फेक स्टैम्प बगैरह बनाने वाले खत्म नहीं हो जायेगे। यदि हम यह समझें कि कार्पोरेशन बनाना ही इस समस्या का सम्पूर्ण और एकमात्र इलाज है, तो इस दिशा में सोचा जा सकता है।

ये स्टैम्प बगैरह नामिक के छापेखाने में छपते हैं। वह छापेखाना बकम एण्ड हार्जिसिंग मिनिस्ट्री के नीचे काम करता है। जो कागज वह इस्तेमाल करता है, हम उसका मूल्य देते हैं। उस कागज के सम्बन्ध में अगर कोई तथ्य श्री पांडे के पास है और वह उन तथ्यों को बकर्स एण्ड हार्जिसिंग मिनिस्टर को दे दें, तो मैं उनका उपकार मानूँगा। इससे उस मिनिस्ट्री को अपने बिभाग की ठीक करने में सहायता मिलेगी।

जहाँ तक सी० बी० धाई० का सम्बन्ध है, हमने पहले ही सी० बी० धाई० को केस दिया था, लेकिन जब हमने देखा कि देर हो रही है, कही ऐसा न हो कि सब कुछ त्रितर-बितर हो जाये, तो हमने लोकल पुलिस द्वारा पकड़वाना शुरू कर दिया। हमने सी० बी० धाई० को रोका नहीं है। वे चाहें तो कर सकते हैं।

I am sorry. I made a slip. प्रिंटिंग प्रैस बकर्स एण्ड हार्जिसिंग मिनिस्ट्री के नहीं, फिनाम मिनिस्ट्री के कंट्रोल में है।

12 27 hrs.

PAPERS LAID ON THE TABLE

IRON AND STEEL (CONTROL) AMENDMENT ORDER, 1972

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAHNAWAZ KHAN): I beg to
lay on the Table a copy of the Iron and
Steel (Control) Amendment Order, 1972
(Hindi and English versions) published in
Notification No. S. O. 195 (E) in Gazette
of India dated the 16th March, 1972, under
sub section (6) of section 3 of the Essen-
tial Commodities Act, 1955. [Placed in
library. See No LT-1662/72]

INDIAN EMIGRATION (AMENDMENT) RULES 1972 AND NOTIFICATION UNDER PASSPORTS ACT, 1967

THE DEPUTY MINISTER IN THE
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI B. SHANKARANAND):
Sir, on behalf of Shri Surendra Pal Singh,
I beg to lay on the Table—

(1) A copy of the Indian Emigration
(Amendment) Rules, 1972 (Hindi and
English versions) published in Notification
No. G. S. R. 66 (E) in Gazette of India
dated 1st February, 1972, under sub-section

[Shri B. Shankara Nand]

(3) of section 24 of the Emigration Act, 1922. [Placed in Library. See No. LT-1663/72]

(2) A copy of Notification No. G. S. R. 82 (E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-1664/72]

12.28 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972.'
- (ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Drugs and Cosmetics (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972.'
- (iii) 'I am directed to inform the Lok Sabha that the Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 20th December, 1971, has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972, with the following amendments :—

Enacting Formula

1. That at page 1, line 3, for the word "Twenty-second" the word "Twenty-third" be substituted.

Clause 1

2. That at page 1, line 4, for the figures "1971" the figures "1972" be substituted

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House'

- (iv) 'I am directed to inform the Lok Sabha that the Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 20th December, 1971, has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972, with the following amendments :—

Enacting Formula

- 1 That at page 1, line 1, for the words "Twenty-second Year" the words "Twenty-third Year" be substituted.

Clause 1

- 2 That at page 1, line 4, for the figures "1971" the figures "1972" be substituted

Clause 7

1. That at page 4, lines 1 to 3, for the words "Two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following" the words "Two or more successive sessions, and if, before the expiry of the